

All eligible applicants have either been offered plots or their names have been placed on the waiting list. As regards persons hailing from West Bengal, the Co-operative Society of such persons had made representations to Government for the allotment of land in the Colony. The Society has been informed that the Department of Rehabilitation has no scheme under which a Society consisting of non-displaced persons could be considered for allotment of land.

#### Reopening of Nimcha Colliery

72. SHRI ROBIN SEN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether any agreement was signed for re-opening the Nimcha Colliery in Raniganj Coal Field;

(b) if so, the main features of the agreement and the name of the Union with whom the agreement was signed;

(c) whether large amount of legal dues is due to the workers for the period before the lockout of the Colliery from 26th April, 1971, if so, the total amount due; and

(d) whether there is any provision for payment of outstanding legal dues to the workers?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADKAR): (a) to (d). Information is being collected and will be laid on the Table of the House.

#### कर्मचारी भविष्य निधि में अंशदान

73. श्री अम्बेश: क्या अम और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि:

(क) किसी संस्थान में भविष्य निधि योजना आरम्भ करने के लिए कितने कर्मचारियों की अपेक्षा होती है;

(ख) क्या यह सभव है कि किसी संस्थान में कुछ कर्मचारी तो भविष्य निधि में अंशदान करते हैं जब कि अन्य कुछ को यह सुविधा नहीं दी जाती है; और

(ग) क्या कोई कर्मचारी भविष्य निधि में अंशदान करने से स्वयं इन्कार कर सकता है?

अम और पुनर्वास मन्त्री (श्री अर० के० खाड्गलकर): (क) बीम। तथापि, केन्द्रीय सरकार को इस अधिनियम के उपबन्धों को ऐसे किन्हीं प्रतिष्ठानों पर लागू कराने का अधिकार है जिनमें नियोजित बीस से कम व्यक्तियों को ऐसी संख्या नियोजित हो, जो अधिसूचना में निर्दिष्ट की जाय।

(ख) जी हां। कुछ शर्तों के साथ कर्मचारी इसकी परिधि में आ जाते हैं।

(ग) ऐसे कर्मचारी को, जिसे भविष्य निधि का सदस्य बनाना अपेक्षित है, सदस्य बनने से इन्कार करने का अधिकार नहीं है।

#### Indians in Ceylon

74. SHRI R. V. SWAMINATHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of persons of Indian origin who have been given citizenship by the Ceylonese Government under the Shastri-Sirimao agreement; and

(b) the number of persons still awaiting citizenship under the said agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) 17,632 up to August 31, 1971.

(b) 2,82,368.

#### Steel Production in Bhilai Steel Plant

75. SHRI G. C. DIXIT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are considering certain immediate measures to increase the steel production in Bhilai Plant to meet the shortage of steel; and

(b) if so, what are these measures?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) and (b). For increasing production in Bhilai Steel Plant several technological and organisational measures have been implemented or are under implementation. The main measures are:—

(i) Formation of Capital Repairs Group for Coke Ovens.